

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 509/2004 in OA 1125/2004

New Delhi, this the 7<sup>th</sup> day of April, 2005

Hon'ble Mr. Justice M.A. Khan, Vice-Chairman (J) Hon'ble Mr. S.A. Singh, Member (A)

Shri Ravinder Singh
Ex-Constable of Delhi Police
(PIS No.28801224)
R/o Qr. No.2/3 Ist Floor
O-Block, Police Colony
Model Town, N. Delhi-09

(By Advocate Shri Anil Singhal)

...Applicant

## VERSUS

- 1. Shri K.K. Paul
  Commissioner of Police
  Police Head Quarters
  IP Estate, New Delhi.
- 2. Shri J.K. Sharma
  Addi. Comm. Of Police (Security)
  Security Main Lines, Vinay Marg
  New Delhi.
- Shri Prem Nath (looking after the work of)
   Dy. Commissioner of Police, 10<sup>th</sup> Bn. DAP
   Pritam Pura, Police Lines, New Delhi.

...Respondents

(By Advocate Shri S.N.Anand proxy for Shri George Paracken)

## ORDER (ORAL)

## By Hon'ble Mr. Justice M.A. Khan, VC (J)

Learned counsel for the applicant has submitted that the present contempt proceedings have become infructuous as the Hon'ble High Court has partly allowed the WP (C) No.2964/2005 and granted four weeks to the respondents to reinstate the applicant. He, therefore, does not press the present contempt petition.

2. Having regard to the order of the Hon'ble High Court, we are of the view that the present proceedings may not be proceeded further. Application is accordingly dismissed. Notices issued are discharged.

(S.A. Singh) Member (A) (M.A.Khan)
Vice-Chairman (J)